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**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 1394/2001  
M.A. No. 1208/2001

New Delhi this the 18th day of January 2002

**Hon'ble Shri S.R. Adige, Vice Chairman (A)  
Hon'ble Dr. A. Vedavalli, Member (J)**

S.K. Bhugra,  
S/o Shri K.R. Bhugra,  
R/o House No. 601, Sector 19,  
Faridabad.

Om Prakash Srivastava,  
S/o Late Shri Krishan Srivastava,  
Qr.No. 3, Type III,  
PC, Preet Vihar,  
Delhi-110 051.

Applicants

(By Advocate: None)

Vs.

1. Union of India  
Ministry of Home  
through Registrar General of India  
2-A, Man Singh Road,  
Kota House Extension,  
New Delhi-110 001.
2. The Commissioner of Police  
Police Headquarters,  
ITO, New Delhi-110 002.

Respondents

(By Advocate: Shri A.K. Bharadwaj)

**ORDER (Oral)**

**Hon'ble Shri S.R. Adige, VC (A)**

Applicants seek a direction to respondents to grant parity of pay-scales with Data Entry Operators, Grade 'B' w.e.f. 1.1.1986 instead of 11.9.1989 with consequential benefits.

2. None appeared for applicant when the case was called out even on second call. Shri A.K. Bharadwaj appeared for respondents and was heard.

3. Our attention was invited to the CAT Principal (Full) Bench order dated 31.7.2000 in OA No. 2639/1999

**Babu Lal & Ors. Vs. Union of India & Ors. (Annexure A-6)**

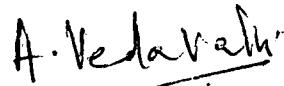
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and we are satisfied that the claims of the applicants are fully covered by the aforesaid Full Bench order.

4. In the circumstances, OA succeeds and is allowed in terms of the aforesaid Full Bench Order dated 31.7.2000, wherein it has been held that EDP employees working in different departments are entitled to pay parity in terms of OM dated 11.10.1989 w.e.f. 1.1.1986.

5. Respondents should extend the benefits of the aforesaid OM dated 11.9.1989 to applicants with effect from 1.1.1986 with consequential benefits within two months from the date of receipt of a copy of this order. No costs.



(Dr. A. Vedavalli)  
Member (J)



(S.R. Adige)  
Vice Chairman (A)

\*Mittal\*